



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 25th of June, 2018

SRO 285 .- In exercise of the powers conferred by Section 28 the Jammu and Kashmir Protection of Children from Sexual Violence Ordinance, 2018, the Government in consultation with the High Court designates Court of Principal District and Sessions Judge in every District as Special Court to try the offences under the said Ordinance.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Dated: 25 -06-2018.

NO: LD(A)2018/43

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Hon'ble Governor, J&K, Srinagar.
3. Principal Secretary to Government, Home Department
4. Director General of Police, J&K, Srinagar.
5. Commissioner/Secretary to Government, Social Welfare Department.
6. All the Principal District and Sessions Judges.
Director Litigation, Srinagar /Jammu.
7. Registrar General, J&K High Court, and Srinagar. This with reference to the letter No.8604/GS dated 31-05-2018.
8. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
9. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
10. SRO section, Department of LJ&PA (w. 7. s. c).
11. Concerned file.

Ashish Gupta
25/6/18
(Ashish Gupta)
Deputy Legal Remembrancer

25/6/18